

**HIGH COURT OF MADHYA PRADESH; BENCH AT INDORE**

**FORM - 'E'**

**Form of supply of the Information to the applicant**

**(See Rule 4(3))**

No.RTIA/DR-HCIND/ 479

Indore, Dated 07-03-2015

From:

The Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore.


To,

Ms. Pooja Khetrapal D/o. Mr. B.S.Khetrapal,  
19, L.I.G. Duplex Colony,  
Behind Aastha Talkies,  
INDORE (M.P.).

Please refer to your application dated 12.12.2014 registered at our I.D.No 62/2014-15, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the office report dated 05-03-2015 and as desired by you is ready and same is enclosed for your reference.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

Encls.: As above.

  
(RAJESH KUMAR SHARMA)  
DEPUTY REGISTRAR  
STATE PUBLIC INFORMATION OFFICER,  
HIGH COURT OF M.P.  
BENCH AT INDORE.